

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 5733 of 2020**

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Jitendra ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Santosh Kr. Soni, Advocate  
For the State : Ms. Snehlika Bhagat, A.P.P.  
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02/10.09.2020 Heard Mr. Santosh Kr. Soni, learned counsel for the petitioner and Ms. Snehlika Bhagat, learned A.P.P. for the State.

So far as defect nos. 9(i) to 9(vi) are concerned the same are ignored.

The petitioner is an accused in connection with Nagar P.S. Case No. 37/2020, corresponding to POCSO Case No. 33/2019 (C.N.R. No.-JH GR 01002136-2020).

It has been alleged the minor daughter of the informant went missing.

In the 164 Cr.P.C. statement of the victim she has stated that she became acquainted with the petitioner through Instagram. The relationship blossomed and both decided to get married. On 09.02.2020 the petitioner was called by her to Giridih and both went by train to Rajasthan. She has stated that she stayed there for seven days. She has further stated that the petitioner had not forced her to go to Rajasthan.

It appears from the 164 Cr.P.C. statement of the victim that she has played a predominant role in asking the petitioner to come to Giridih and thereafter both had gone to Rajasthan. The victim has categorically denied about any force having been used by the petitioner. The petitioner is in custody since 23.02.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail

bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Special Judge, POCSO Act, Giridih in connection with Nagar P.S. Case No. 37/2020, corresponding to POCSO Case No. 33/2019 (C.N.R. No.-JH GR 01002136-2020).

**(R. Mukhopadhyay, J.)**

Alok/-